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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 22/NCLT/AHM/2017  
With Gujarat High Court CA no. 530 of 2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017**

Name of the Company: Madhav Infra Projects Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Navin Pahwa  
2. Thakkar and Pahwa, Adv

CA

**ORDER**

Learned Advocate Mr. Navin Pahwa present for Petitioner.

Madhav Infra Projects Ltd. (Transferee Company) filed this petition under section 230- 231 and 232 of Companies Act, 2013 for sanction of proposed scheme for arrangement and amalgamation of MSK Projects (India) (JV) Ltd. (Transferor company) with Madhav Infra Projects Ltd (Transferee Company).

Heard learned counsel for petitioner.

Learned Counsel for Petitioner filed copy of order of Hon'ble High Court of Gujarat in Misc. Civil Application (OJ) no. 72/2017 dated 06.04.2017.

The Hon'ble High Court of Gujarat by its order dated 14.12.2016 made in CA 530/2016 and amended order dated 06.04.2017 in Misc. Civil Application (OJ) no. 72/2017 dispense with the meetings of the preference shareholders and Creditors.

It is stated by the learned counsel for petitioner that the chairman report was filed on dated 03.02.2017 before Hon'ble High Court of Gujarat on 13.02.2017.

Affidavit of authorised signatory of petitioner company filed. It is stated in the affidavit that no notice is required to be issued to Reserve Bank of India and Competition Commission of India as they are not applicable in the present case.

Considering the section 230(5) and Rule 16 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, this Tribunal passes the following order: -

1. Date of hearing fixed on 19.05.2017
2. Notice of hearing of this petition shall be advertised in "Indian Express Ahmedabad edition and Financial Express Ahmedabad edition" not less than ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.
3. Notice to following statutory authorities in Form no. CAA 3 accompanied with the copy of scheme of arrangement, copy of petition and its annexures along with the copy of this order to: -
  - A) Central Government through Regional Director Gujarat Western Region
  - B) Registrar of Companies Gujarat
  - C) Income Tax Authorities
  - D) Securities Exchange Board of India
  - E) Bombay Stock Exchange

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

4. Petitioner is directed to issue individual notices to Preference shareholders, secured creditors and unsecured creditors of the company, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal.

List the matter on 19.05.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 12<sup>th</sup> day of April, 2017.